

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1668(ND)2019

CORAM:

**PRESENT: MS. SAROJ RAJWARE
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
12.09.2019**

**NAME OF THE COMPANY: M/s. Khosla Printer V/s. M/s. NTL Electronics
India Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner:	Mr. Ahsan Ahmad, Advocate		
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	Present for the Respondent:	None		
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ORDER

The CIR process in this case has already been initiated against the Corporate Debtor in IB No. in IB-814/2019 in the matter of M/s. Om Logistics Ltd. V/s. M/s. NTL Electronic (India) Ltd.

In view of the same, this petition has become infructuous. The petitioner may file their claim before the IRP so appointed. If for reasons whatsoever the aforesaid CIR is terminated, the petitioner would be at liberty to seek restoration of the present petition.

Petition stands disposed off in terms of the above.


**(Saroj Rajware)
Member (T)**


**(Ina Malhotra)
Member (J)**